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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



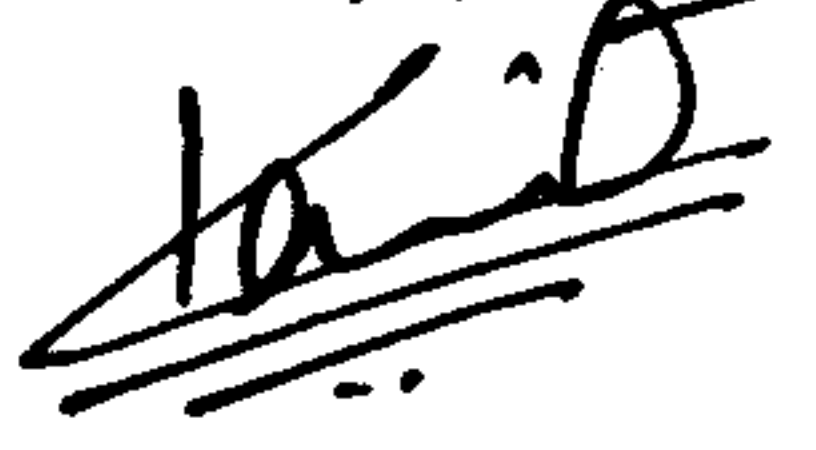
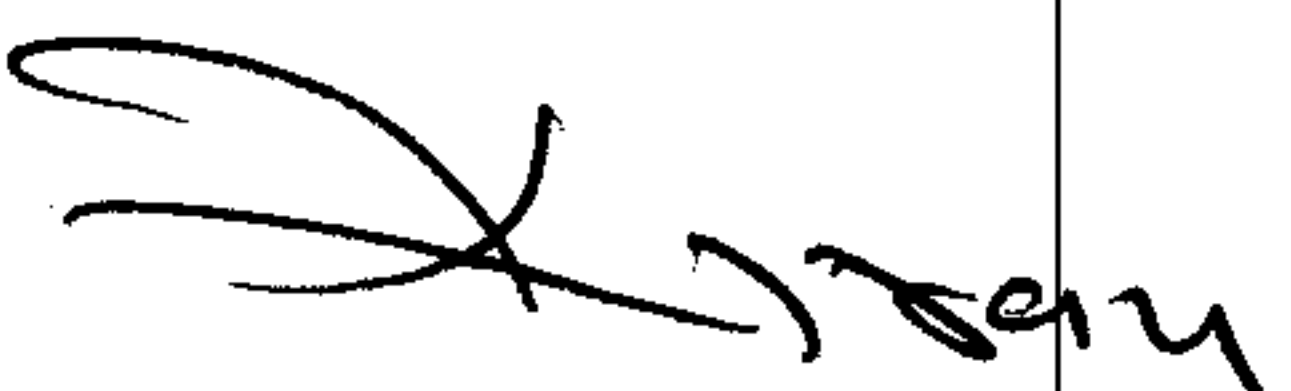
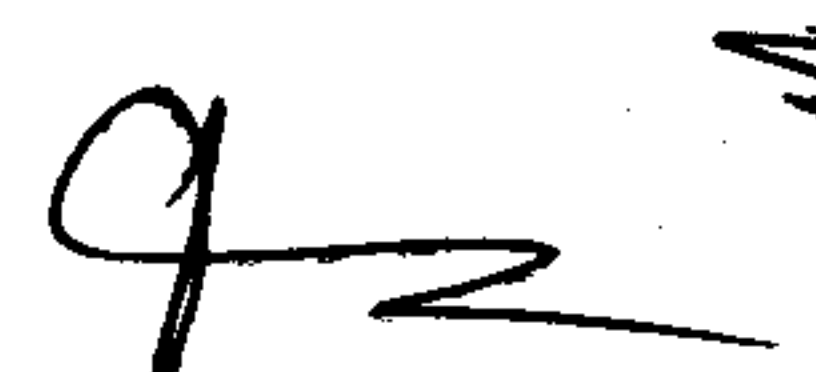
**Contempt Application No. 5 /425/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Biocare Remedies Pvt. Ltd. & Ors.  
V/s.  
Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOIZ RAFIQUE	ADVOCATE	PETITIONERS	
2.	RUTVIK MODI	ADVOCATE	PETITIONERS	
3.	KANIK LOKHANDWALA	ADVOCATE	PETITIONERS	
4.	KIRAN SHAH	C-12 RESPD		
5.	BHARAT RAO	ADVOCATE RESPD		

**ORDER**

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi with Learned Advocate Kanik Lokhandwala present for Applicant. Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Respondents.

Heard both sides.

List the matter on 18.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.